No 46. (iv) Notification SRO dated the 30th January, 1962, publishing the Maintenance of Wives and Children (Rate of Deductions from Pay) Regulations, 1962 | Placed in Library See No LT-3351/61]

THE LOK SAHAYAK SENA (AMEND-MENT) RULES, 1961

SHRI D R CHAVAN. Sir, I also beg to lay on the Table a copy of the Detence Notification Ministry of SRO No 257, dated the 28th August. 1961, publishing the Lok Sahayak Sena (Amendment) Rules, 1961, under sub-section (3) of section 11 of the Lok Sahayak Sena Act, 1956 [Placed in Library See No LT-3306/61]

THE RICE-MILLING INDUSTRY (REGULA-TION AND LICENSING) AMENDMENT Rules, 1961

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD (SHRI A M THOMAS) Sir I beg to lay on the Table, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act 1958 a copy of the Ministry of Food and Agriculture (Department of Food) Notification GSR No 93, dated the 15th January, 1962, publishing the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1961 [Placed in Library See No LT-3477/62]

NOTIFICATIONS UNDER THE INDIAN ELECTRICITY ACT, 1910

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRT Shah Nawaz Khan) Sir, on behalf of Shri Hafiz Mohammad Ibrahim, I beg to lay on the Table, under subsection (3) of section 38 of the Indian Electricity Act, 1910, a copy each of the following Notifications of the Ministry of Irrigation and Power -

> (1) Notification No EL-II-3(33)/ 59, dated the 7th December,

- 1960, publishing the Indian (Amendment) Electricity Rules 1960 [Placed in Library See No LT-2776/61]
- (11) Notification No EL-II-3(1)/ 60 dated the 10th February, 1961, publishing the Indian Electricity (Amendment I) Rules, 1961 [Placed in Lib rary See No LT-2777/61]

NOTIFICATIONS UNDER THE MINES AND MINERALS (REGULATION AND DLVELOPMENT) ACT, 1957

SHRI SHAH NAWAZ KHAN on behalf of Shri K D Malaviya, I beg to lay on the Table, under subsection (1) of section 28 of the Mines and Minerals (Regulation and Development) Act 1957 a copy each of the following Notifications of the Ministry of Steel, Mines and Fuel (Department of Mines and Fuel) -

- (1) Notification GSR No 358, dated the 9th March, 1961, empowering the Administrators of Union Territories to exercise certain powers
- (11) Notification GSR No 455, dated the 24th March 1961, publishing the Mining Leases (Modification of Terms) Amendment Rules, 1961

[Placed in Library See No LT-2829/61 for (1) and (11)]

- (111) Notification No MII-185(2)/ 59, dated the 27th April, 1961 publishing the Minerals Conservation and Development (First Amendment) Rules, 1961
- (iv) Notification No MII-185(4)/61, dated the 14th July, 1961, publishing the Minerals Conservation and Development (Second Amendment) Rules. 1961

[Placed in Library See No LT-3040/61 for (111) and (1v)]

> (v) Notification GSR No 1133, dated the 7th September, 1961,